

आयकर अपील अाधकरण, ढी+यायपीठ, चेनई  
IN THE INCOME-TAX APPELLATE TRIBUNAL BENCH, CHENNAI  
श्री ए. मोहन अलंकामणी, लेखा सदय एवं श्री धुवु आर.एल रेडी, यायक सदय के सम  
Before Shri A. Mohan Alankamony, Accountant Member &  
Shri Duvvuru RL Reddy, Judicial Member

आयकर अपील सं./I.T.A.No.2234/Mds/2017  
अाधरण वषAssessment Year:2014-15

Leeladhar Rungta,  
24, Venkatesa Maistry St.,  
Chennai 600 001.

The Income Tax Officer,  
Vs. NCR 11(1),  
Chennai - 6.

[PAN: AABHL1610C]

(अपीलाथ /Appellant)

(यथ /Respondent)

अपीलाथ क ओर से / Appellant by : None  
यथ क ओर से/Respondent by : Mrs. S. Vijayaprabha, JCIT  
सुनवाई क तारख / Date of hearing : 04.12.2017  
घोषणा क तारख /Date of Pronouncement : 05.12.2017

**आदेश /ORDER**

**PER DUVVURU RL REDDY, JUDICIAL MEMBER:**

This appeal filed by the assessee emanates from the order of the Id. Commissioner of Income Tax (Appeals) 13, Chennai dated 18.07.2017 relevant to the assessment year 2014-15.

2. The appeal of the assessee was posted for hearing on 04.12.2017 by service of notice [RPAD on record]. None appeared on behalf of the

assessee nor any adjournment petition has been filed. Hence, it is inferred that the assessee is not interested in prosecuting the appeal.

3. Therefore, having regard to Rule 19(2) of ITAT Rules and following the decision of the Delhi Bench of the Tribunal in the case of Multiplan (India) Ltd. (38 ITD 320) and the judgment of the Hon'ble Madhya Pradesh High Court in the case of late Tukoji Rao Holkar (223 ITR 480), the appeal of the assessee is dismissed for want of prosecution.

4. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on the 5<sup>th</sup> December, 2017 at Chennai.

Sd/-  
(A. MOHAN ALANKAMONY)  
ACCOUNTANT MEMBER

Sd/-  
(DUVVURU RL REDDY)  
JUDICIAL MEMBER

Chennai, Dated, the 05.12.2017

Vm/-

आदेश का प्रतिलिपि अपेक्षित/Copy to: 1. अपीलार्थी/Appellant, 2. प्रत्यर्थी/Respondent, 3. आयकर आयुक्त (अपील)/CIT(A), 4. आयकर आयुक्त/CIT, 5. प्रभागीय प्रतिलिपि/DR & 6. गार्डफाइल/GF.